

**2023 LiveLaw (SC) 753**

**IN THE SUPREME COURT OF INDIA**  
**SANJAY KISHAN KAUL; J., SUDHANSHU DHULIA; J.**  
**WRIT PETITION (CIVIL) Diary No(s). 23007/2023; 06-09-2023**  
**BOMBAY LAWYERS ASSOCIATION *versus* UNION OF INDIA**

**Public Interest Litigation (PIL) - Petition seeking a 'cooling off' period of two years before any retired judge of a constitutional court can accept a post-retirement appointment. Held, the issue whether a retired Judge should accept any office or not has to be left to the conscience of the Judge concerned, or any law in this regard brought into force but cannot form a subject matter of directions under Article 32 of the Constitution of India.**

*For Petitioner(s) Mr. Ahmad Abidi, Adv. Mr. Prakash Kumar Singh, Adv. Ms. Pooja Singh, Adv. Mr. Manish Kumar Gupta, AOR*

**ORDER**

Delay condoned.

The issue whether a retired Judge should accept any office or not has to be left to the conscience of the Judge concerned, or any law in this regard brought into force but cannot form a subject matter of directions under Article 32 of the Constitution of India.

The writ petition is dismissed accordingly.

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